



**HIGH COURT OF TRIPURA
AGARTALA**

Order No: 41

Dated, Agartala, the 20th July, 2013

Hon'ble High Court has been pleased to lay down the following **Guidelines for Assessment of Performance of Judicial Officers** while disposing of cases:

(2) The Quarterly disposal of cases by Judicial Officers shall be evaluated on the basis of units obtained. The total units obtained by the Officer shall be considered for categorization of the grade of the Officer so far as disposal is concerned.

(3) The Quarterly benchmark will be as follows:

270 units or more	:	Outstanding
225 units or more	:	Very Good
180 Units or more	:	Good
135 Units or more	:	Average
Less than 135 units	:	Poor

(4) A Judicial Officer is required to obtain 70% of the total units by contested disposals and any deficiency on this score shall be deducted from the total units obtained.

(5) The benchmark has been fixed on the basis of average pendency for disposal, which is:

Criminal Courts	:	Minimum 400 cases
Civil Courts	:	Minimum 100 cases
Sessions Court	:	Minimum 60 Sessions cases

(6) **Benchmark formula** is as follows:

Where the pendency is—	Units may be increased by—
(a) less by 20% of the total benchmark	10% of the actual units obtained
(b) less by 40% of the total benchmark	20% of the actual units obtained
(c) less by 60% of the total benchmark	40% of the actual units obtained

(7) For evaluating the Quarterly out turn of a Judicial Officer, the number of days the Officer actually worked may be taken into consideration.

(8) At any station, if considering the pendency, or peculiar local conditions, or reasons beyond control of the Officer, the disposal is poor, the matter will be placed before the Portfolio Judge who, on consideration of all relevant aspects, may treat the case for upgrading by concession.

**Guidelines for Assessment of Performance
of the Judicial Officers while disposing of cases**

Sl. No.	Type of cases	Contested	Uncontested
01	02	03	04
01.	Title Suits	5	2
02.	Money Suits	3	1
03.	RCC Cases	3	1
04.	Misc (J) Cases	2	0.2
05.	Title Execution Cases	3	1
06.	Money Execution Cases	2	1
07.	Title Appeals	4	1
08.	Money Appeals	3	1
09.	RCC Appeals	2	1
10.	RCC Revision Cases	2	1
11.	Misc. Civil Appeals	2	1
12.	Claim cases u/s. 166, MV Act	3	1
13.	Indian Succession Act/Succession/G & W Act Cases	2	1
14.	Guardianship Cases	3	1
15.	Misc (Probate) Cases	2	0.2
16.	Title (Probate) Suits	4	1
17.	Title (Matrimonial) Suits	4	4 (For reconciliation at or before settlement of issues)
			1 (For reconciliation after settlement of issues)
18.	Appointment of Receiver/Guardian	2	—
19.	Other Family Court matters	2	0.2
20.	Reference under LA Act	3	1
21.	Reference under ID Act	5	2
22.	Interlocutory matter under ID Act	3	1
23.	Wakf matters	3	1
24.	Departmental Enquiry	5	—
25.	Arbitration (Execution) matters	2	1
26.	Other contested Civil Cases not covered above	2	0.2
27.	Sessions Cases: Type –I (minimum contested disposal should be 6 cases in a month)	8	—
28.	Sessions Cases: Type –II (minimum contested disposal should be 6 cases in a month)	6	—

29.	Criminal Appeals	3	0.2
30.	Criminal Revisions	2	0.2
31.	Warrant Procedure IPC Cases	3	2
32.	Warrant Procedure Cases under other Acts not included in this list	2	1
33.	Summons Procedure IPC Cases	3	1
34.	Summons Procedure Cases under other Acts not included in this list	2	1
35.	Summary Trial Cases under IPC	2	1
36.	Summary Trial Cases under other Acts not included in this list	2	1
37.	PFA Act/FS & S Act Cases	3	1
38.	NDPS Act Cases	5	2
39.	Electricity Act Cases	3	1
40.	Essential Commodity Act Cases	3	1
41.	Cases under 125, Cr. PC/Muslim Women (Protection on Divorce) Act	3	1
42.	Domestic Violence Act Cases	3	1
43.	NI Act Cases	3	1
44.	MV Act Cases/Traffic Challan Cases	0.5	0.2
45.	Excise Act Cases	0.5	0.2
46.	Juvenile Act Cases	2	1
47.	Forest Act Cases	2	1
48.	Wild Life Cases	3	1
49.	Labour Act Cases	2	1
50.	Weights & Measures Act Cases	0.5	0.1
51.	Foreigners Act Cases/IM(D)T Act Cases	2	0.2
52.	Cases under Passport Act & Rules made thereunder	2	0.2
53.	Cinematography/Copy Right Act Cases	2	0.2
54.	Prevention of Cruelty to Animals Act Cases	2	0.2
55.	Gambling Act Cases	0.5	0.2
56.	Tripura Police Act Cases	0.5	0.2
57.	Tripura Shops & Establishment Act Cases	0.5	0.2
58.	Cases of Atrocities on SC/ST	3	1
59.	Prevention of Corruption (PC) Act Cases	12 [If no. of witnesses examined is 15 (fifteen) or more] 08 [If no. of witnesses examined is less than 15 (fifteen)]	3

60.	Consumer Protection (CP) Act Cases	2	1
61.	Arms Act Cases	3	1
62.	Information Technology (IT) Act Cases	3	1
63.	Cases under Special Act tried by Sessions Courts	5	2
64.	Cases investigated by CBI and tried by Special Judicial Magistrates	6	2
65.	Enquiry held as per order of the Hon'ble SC/HC	5	—
66.	Orders on Final Reports	0.5	—
67.	Confessional Statements u/s. 164 (1), Cr. PC /TI Parade	2	—
68.	Cases disposed of in Lok Adalats/Holiday Courts:		
	a) MAC Cases;		3
	b) Matrimonial matters; and	—	3
	c) Other Cases		0.2
69.	Bail Applications (BA/AB)	0.2	—
70.	Other Misc. Cases not covered above	1	0.1
71.	Other Crl. Cases not covered above	1	0.1

NB.—

1. **Type-1** means the cases triable only by Sessions Judge.
Type-2 means the cases triable by Asst. Sessions Judge.
2. The Addl. Sessions Judges (FTC) should dispose of minimum 10 (ten) Sessions cases on contest in a month.

By Order,

Sd/-

(S. Dassgupta)
Registrar (Judl)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2013/ 10582-594

July 20, 2013

Copy to:

01. The District & Sessions Judge, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar for information. They are also requested to circulate the same amongst all the Judicial Officers under their respective judgeship for information;
02. The Judge, Family Court, Agartala, West Tripura/Udaipur, South Tripura/Kailashahar, North Tripura for information. They are also requested to circulate the same amongst all the Judicial Officers under their respective judgeship for information;
03. The Joint Registrar, High Court of Tripura, Agartala;
04. The Deputy Registrar(s), High Court of Tripura, Agartala;
05. The Asst. Registrar (Bench), High Court of Tripura, Agartala;
06. The Assistant Registrar-cum-Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
07. The Librarian-cum-RO, High Court of Tripura, Agartala;
08. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
09. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
- ✓ 10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Superintendent, Statement Section, High Court of Tripura, Agartala;
12. The Dealing Assistant (s), Statement Section, High Court of Tripura, Agartala; and
13. Order File.

Sd/-
(S. Dassgupta)
Registrar (Judl)